

Form No. 1 – Frequently Asked Questions

Form of application under Rule 4 of the Income-tax Rules, 2026

Name of form as per I.T. Rules, 1962	Form 3BB	Name of form as per I.T. Rules, 2026	Form No. 1
Corresponding section of I.T. Act, 1961	43(5)	Corresponding section of I.T. Act, 2025	66(33)
Corresponding Rule of I.T. Rules, 1962	6DDA	Corresponding Rule of I.T. Rules, 2026	Rule 4

1. What is Form No. 1?

Ans: This form is a monthly Statement to be furnished by a stock exchange in respect of transactions in which client codes have been modified after registering in the system.

2: Who should file Form No. 1?

Ans: It has to be filed by a stock exchange within the meaning of section 2(92) of IT Act, 2025.

3: Is Form No. 1 mandatory?

Ans: Yes. It has to be filed by stock exchange in respect of transactions (for both cash and derivative markets) in which client codes have been modified after registering in the system.

4: What is the time limit for filing Form No. 1?

Ans: Form No. 1 must be filed within 15 days from the last day of each month to which such statement relates.

5: How many times can Form No. 1 be filed in a year?

Ans: Form No. 1 is **event-based** and has to be filed monthly in respect of transactions in which client codes have been modified after registering in the system.

6: Can I edit Form No. 1 after submission?

Ans: No. Once Form No. 1 is submitted and acknowledgment is generated, it **cannot be edited**. Ensure all details are correct before submission.

7: What if I do not have a PAN?

Ans: Form No. 1 cannot be submitted without a valid PAN.

8: Can Form No. 1 be filed offline?

Ans: No. Form No. 1 can only be submitted **online** through the Income Tax e-Filing portal.